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Date: 24/08/2025

Deepak Chandra Paneru Vs Deepti Joshi

Court: Uttarakhand High Court

Date of Decision: Aug. 25, 2021

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Advocate: Anil Anthwal

Final Decision: Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Mr. Anil Anthwal, learned counsel appearing for respondent submits that pursuant to the order passed by Writ Court, petitioner $\tilde{A}\phi\hat{a}$, $-\hat{a}$, ϕ s case was

considered for engagement as a member of Prantiya Rakshak Dal and, since he was not found suitable, therefore, the same was rejected.

- 2. Since the only direction was to consider petitioner \tilde{A} ¢ \hat{a} , $\neg \hat{a}$, ¢s case, which has now been considered, therefore, it is not a case of wilful disobedience.
- 3. Accordingly, Contempt Petition is closed. Contempt notice issued to respondent is hereby discharged.